



2026:AHC:62347

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1580 of 2026**

Smt Priya Pandey

.....Applicant(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vikas Sharma
Counsel for Opposite Party(s)	:	Manoj Kumar Tiwari, G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 17.02.2026 passed the following order:-

"1. Supplementary affidavit on behalf of the applicant as well as Vakalatnama of Sri Manoj Kumar Tiwari, Advocate, on behalf of Informant-opposite party No.2, filed today in Court, are taken on record.

2. Learned counsel for the applicant submits that the applicant is the wife of the deceased and was married to him in the year 2015. From the said wedlock, a minor child, Darsh, was born, who is presently in the custody of the applicant's in-laws. The applicant did not abet the suicide of the deceased, who took the extreme step due to financial hardships. As the deceased used to favour his wife over his parents, he was turned out of the family and the family business by his father. It is further submitted that the deceased had taken a loan to establish a business, and it was due to this financial pressure that he took the extreme step.

3. Sri Tiwari, learned counsel for the opposite party No.3 has opposed the prayer for grant of anticipatory bail; however, prays for a short time to address this Court on the merits of the contentions raised by Sri Vikas Sharma, learned counsel for the applicant.

4. Time so sought is granted.

5. Put up as fresh on 24.02.2026.

6. *In the meantime, in the event of the arrest of the applicant- **Smt. Priya Pandey**, involved in the Case Crime No.280 of 2024, under Sections 115(2)A, 351(2), 352, 108 of Bhartiya Nyay Sanhita, 2023, she shall be released on interim anticipatory bail on her furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-*

i. The applicant shall make herself available for interrogation by a police officer as and when required;

ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

7. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the anticipatory bail of the applicant."

2. Today, when the case has been called on, the learned counsel for the applicant has reiterated the submissions made as recorded in the earlier order dated 17.02.2026.

3. Sri Manoj Kumar Tiwari, learned counsel appearing on behalf of informant has contended that the applicant used to continuously harass her husband. She also physically assaulted her husband which led to the deceased taking the extreme step. He has further submitted that non-bailable warrants have been issued against the applicant which are pending execution since 31.07.2025 and the applicant being an absconder deserves no interference from this Court.

4. Learned A.G.A. has also adopted the submissions made by learned counsel for the informant however, has been unable to point out any criminal antecedents of the applicant.

5. I have heard the submissions made by learned counsel for the parties. The applicant is the wife of the deceased, married to him in the year 2015. The First Information Report (FIR) is delayed by almost a month and no satisfactory explanation for the delay has been given in the FIR. The postmortem report indicates that the deceased has committed suicide and there is no physical mark of injury present on his body except the ligature mark. The applicant contends that the deceased took the extreme step due to financial hardship. From the perusal of the FIR and the allegations that had been levelled against the applicant, *prima facie* an offence of abetment of suicide is not made out. It appears from the statement of the informant and the other witnesses that there was matrimonial discord between the husband and wife and on the fateful day i.e. 10.09.2024 some scuffle took place between the husband and wife after which the deceased is said to have locked the kitchen door and committed suicide. The minor son of the deceased is said to be in the custody of the informant and other family members. The interim bail granted to the applicant is not said to have been violated. In view of all the above mentioned facts and circumstances, I deem it appropriate to confirm the interim anticipatory bail granted to the applicant.

6. In view of the above, the anticipatory bail application of the applicant is **allowed**.

7. In the event of the arrest of the applicant- **Smt. Priya Pandey**, she shall be released forthwith in the aforesaid case crime on anticipatory bail on the same terms and conditions as fixed in the earlier order dated 17.02.2026.

(Rajiv Lochan Shukla,J.)

March 24, 2026

Kirti